

C.A.No. 4844-4846 OF 1999  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM NO. 1-B COURT NO. 4 SECTION-III

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Civil Appeal Nos. 4844-4846/1999  
M/s Speedway Rubber Co. Appellant(s)

Versus

Commissioner, Central Excise, Chandigarh Respondent(s)

[ HEARD BY: S. Rajendra Babu and Ruma Pal, JJ ]

Date:7.5.2000: This matter was called on for  
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For the Appellant(s): Mr. Sanjeev Malhotra, Adv.

For the Respondent(s): Mr. B.Krishna Prasad, Adv.

O R D E R

.SP2  
.....L.....I.....J  
Hon'ble Mr. Justice S. Rajendra Babu pronounced  
the judgment of the Court today.

The appeals stand allowed by setting aside the  
order of the tribunal and restoring that of the  
Collector.

.SP1

(Meenu Sethi) (Asha Joshi)  
Court Master Court Master

Signed reportable judgment is placed on the file